

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 301 OF 2024 (SZ)

[Earlier, OA No. 1240 of 2024 (PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
Based on the news item in The Deccan
Chronicle dated 30.09.2024 titled "**Durgam
Cheruvu shut as sewage and waste pollute
Lake**".

WITH

Telangana State Pollution Control Board,
Through its Member Secretary,
Hyderabad and Ors

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R1)

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Place: Hyderabad.

Date: 19-02-2025.



COUNSEL FOR RESPONDENT NO. 1

TELANGANA PCB REPORT DATED 10.01.2025 IN MATTER OA NO.301 of 2024 AT HON'BLE NGT, SOUTHERN BENCH (EARLIER O.A No.1240 of 2024 in PRINCIPAL BENCH)

It is to submit that Hon'ble NGT, Principal Bench has registered a Suo Moto Application vide OA No.1240 of 2024 based on a newspaper clipping appeared in Deccan chronicle dated 30.09.2024 titled "Durgam Cheruvu shut as Sewage and waste pollute Lake" and transferred it to Hon'ble NGT, Southern Bench. The same was renumbered as O.A No.301 of 2024(SZ) in Hon'ble NGT, Southern Bench.

The Hon'ble NGT Southern Bench in its order Dt.03.12.2024 has directed TGPCB to file a report in the matter.

The gist of the Newspaper clipping is that Lake is shut due to overflow of sewage, plastic waste into lake & causing fish kill in the lake.

In this regard, the following is submitted:

- DurgamCheruvu, also known as RaidurgamCheruvu, is a freshwater lake located in Raidurgam Village, Serilingampallymandal, Rangareddy district, Telangana, India(17°25'47.2"N 78°23'22.1"E). The lake, which is spread over 83 acres (34 ha), is located near the city of Hyderabad. The lake is also known as Secret Lake.
- The lake is surrounded by North: Residential area, South: Open low lying lands, East: Hillocks and Residential area & West: Hillocks and Commercial buildings.

Satellite Image of the Lake:



Details of feeder channels to the lake:

- The Lake is fed by 1 No of nala coming in the North direction of the lake and 6 No of storm water drains (Map showing Nala and Storm water drain inlets are submitted above).The only scope for pollution of lake due to joining sewage through nala existing in the North direction.
- The sewerage lines of the Residential areas located in the East direction is also joining the nala existing in the North direction
- The terrain of the area is such that lake is surrounded by hill locks towards part of East, West direction and South direction. The rainwater from hillocks is collected at foothills and fed into lake through culverts & storm water drains (Nos 4,5 & 6 pointed in Map submitted above).
- The other storm water drains (Nos 1,2 & 3 pointed in Map submitted above) are flowing from the commercial area located in the West direction of the lake. During inspection, it was observed that storm water drains(Nos 1,2 & 3) are dry and no sewage is joining into these storm water drains.
- Presently, no sewage is entering into the lake directly, as the same is diverted to STPs and any excess sewage during rainy season is diverted through a diversion line.

Measures taken by the Government for improvement of water quality:

- The HMWS & SB, Govt of Telangana has constructed 2 Nos of Sewage Treatment Plants (STPs). Sewage Treatment Plants (STPs) of capacity 5 MLD was commissioned in the Year 2007&STP of capacity 7 MLD commissioned in the year 2022-2023 in a phased mannertowards North of the Lake for treatment of sewage water before letting them into the Lake.
- In addition to the STPs, a diversion line has laid with 900 mm pipe up to Malkam Cheruvu in the case any excess sewage flows through the nala, mostly in the rainy season.
- The HMWS & SB has obtained Consent for Operation of Pollution control Board for (a) 5 MLD STP vide order Dt.29.01.2021 with a validity upto 31.12.2025 (b) 7 MLD STP vide order Dt.16.10.2023 with a validity upto 30.06.2028(Copies attached as **Annexure – I & II**).

- The HMWS & SB has provided Online Continuous Effluent Monitoring System (OCEMS) for monitoring water quality at the outlet of the STPs and connected the same to TGPCB server. The OCEMS sample data of STPs are annexed(Annexure – III & IV).

Monitoring of Lake by Telangana State PCB:

- The TSPCB is regularly monitoring the STPs through online monitoring of OCEMS data.
- The TSPCB is regularly collecting the samples from the DurgamCheruvuLake every month as part of National Water Quality Monitoring Program (NWMP) and Heavy metal analysis yearly once. As per analysis data uploaded in CPCB portal of DurgamCheruvu, Raidurg (V), Serilingampally (M), Rangareddy (D) for the period January, 2024 to July, 2024 is as follows:

Month	DO (mg/L)	pH	Conduc tivity (µs/cm)	BOD (mg/ L)	Total Coliform (MPN/100m l)	Boron (mg/L)
Jan, 2024	0.3	7.58	1162	6.4	350	0.5
Feb, 2024	0.3	7.79	1203	6.0	540	0.5
Mar, 2024	1.2	7.43	1364	5.8	430	0.5
Apr, 2024	1.1	8.06	1127	5.8	350	0.5
May, 2024	0.3	7.56	1214	4.0	540	0.5
Jun, 2024	4.1	7.63	1314	2.0	350	0.5
Jul, 2024	4.2	7.70	1273	2.0	350	0.5

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27°C	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2

Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	
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CPCB Water Quality Criteria:

A-Drinking water source without conventional treatment but after disinfection

B-Outdoor bathing (Organized)

C-Drinking water source after conventional treatment and disinfection

D-Propagation of wild life and fisheries

E-Irrigation, Industrial cooling, Controlled Waste disposal

Below E: Not meeting A, B, C, D, E criteria.

- As per water quality monitoring data of Durgamcheruvu uploaded in CPCB portal, the DO parameter value has been increased from 0.3 mg/lt to 4.2 mg/lt and BOD parameter value has been decreased from 6.4 mg/lt to 2.0 mg/lt, which is showing improvement of water quality of the lake due to regular operation of 5 MLD STP & 7 MLD STP and diversion of excess sewage to downstream nalas.
- As per the latest water quality data, the classification of the water quality is comes under Class-D (Propagation of wild life and fisheries).
- The Board is regularly collecting samples from STPs as a part of monitoring of STPs performance. The water quality data for the month of September 2023 of STPs is as follows:

Parameter	Month	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)
5 MLD STP	Apr, 2024	7.51	14	75	6
	May, 2024	7.11	11	48	<5
	Jun, 2024	7.05	12	56	2.5
	Jul, 2024	7.45	17	45	8
7 MLD STP	Apr, 2024	7.35	9	58	<5
	May, 2024	7.19	9	44	<5
	Jun, 2024	6.98	54	224	46
	Jul, 2024	7.88	21	58	<5
Standard		6.5 to 9.0	30	--	<100

- The Board is regularly monitoring performance of the STPs and whenever it is exceeding the standards, notices are being issued for taking corrective measures.

SuoMotu WP (PIL) No. 10 of 2023 pending before the Hon'ble High Court of Telangana at Hyderabad:

- It is submitted for the information of this Hon'ble Tribunal that the similar issue raised in the article of the Times of India, dated 12.12.2023 has been suo motu taken up by the Hon'ble High Court of Telangana at Hyderabad vide SuoMotu WP (PIL) No. 10 of 2023. The Hon'ble High Court vide its order dated 22.12.2023 appointed an expert committee to submit a report on the issue.
- Further pursuant to the committee report Dt.24.04.2024, the Hon'ble High Court of Telangana at Hyderabad vide orders dated 19.06.2024 has issued following directions to the concerned departments (**Annexure – V**)
 1. Storm water drain to be constructed to ensure that no sewage enters the lake. In addition, the respondents shall ensure that a strong wall is constructed at interception and diversion structures i.e., at the inlet in place of controlling regulator, which is being handled manually to avoid the flow of sewage into the lake.
 2. Strong compound wall shall be made around the whole periphery of the lake since there are many openings from adjoining communities.
 3. Mechanized boating in the lake has to be stopped as many oil patches were observed on the corners of the lake and instead pedaling boats could be used.
 4. The action for Standard Operating Procedure (SOP) for regular silt removal from the lake bed shall be formulated by the respondents and action initiated on the basis of the aforesaid SOP shall be reported to this Court on or before the next date of hearing.
 5. Proper documentation shall be made with regard to removal of silt from interception and diversion structures.
 6. Record shall be maintained for the works carried out in relation to monitoring and maintaining of stormwater drains.
 7. A detailed SOP shall be prepared for monitoring the quality of lake water and sediment.

8. The water and sediment samples in different locations of the lake to be collected and analyzed.
 9. The respondents shall ensure that the lake water and sediment quality is monitored before and after immersion of Ganesh idols.
 10. Action shall be initiated for construction of a separate drain for storm water discharge into the lake.
 11. The work of preparation of videography creating public awareness in respect of preservation of the lake which has already been initiated shall be completed.
 12. A detailed SOP for soil conservation of the lake, bank/slope erosion control measures, afforestation, drainage improvements and diversion of silt carrying channels away from the lake shall be prepared.
- Further it is submitted that the Hon'ble Highcourt of Telangana is reviewing the progress of above directions time to time.
 - It is also submitted that the Board is also continuously monitoring the lake & STPs to ensure its compliance.

Date: 10.01.2025

Place: Hyderabad.


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Rangareddy.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

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Annexure-I
H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT & AUTHORIZATION ORDER - RED CATEGORY

Order No. 1325-RR-I/TSPCB/ZOH/CFO/2021- 1739

Date: 29.01.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. HMWS&SB, STP Division No. IV, 5 MLD STP
at Durgam Cheruvu, Madhapur,
Serlingampally, Rangareddy District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Point of Disposal
1.	Sewage of Madhapur Ayyappa society	Shall be treated in Sewage Treatment Plant (STP) of capacity- 5 MLD. After treatment, shall be discharged into Durgam cheruvu and supplying to Shilparamam Botanical Garden and NCC Garden after meeting the standards stipulated at Schedule-B.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to DG set of capacity - 315 kVA	---	SPM - 115 mg/ Nm ³

iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s. HMWS&SB, STP Division No. IV, 5 MLD STP at Durgam Cheruvu, Madhapur, Serlingampally, Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No.	Name and quantity of the Hazardous waste	Stream	Method of Disposal
1	STP Sludge (0.5 TPD)	---	Shall be disposed to Municipal solid waste disposal facility
2	Waste oil	5.1 of Sch.-I	Shall be sent to authorized waste oil recyclers / re-processors.

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Total Capacity
1	Sewage Treatment Plant (STP)	5 MLD

This combined order of Consent and Authorization is valid for a period ending with the 31.12.2025


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. HMWS&SB, STP Division No. IV, 5 MLD STP
at Durgam Cheruvu, Madhapur,
Serlingampally, Rangareddy District.
E-mail Id: rameshkurmi787@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information.

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SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules atleast 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining consent of the Board along with detailed compliance to the conditions stipulated in the CFO.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The facility shall not carry out any new activity without obtaining Prior Consent For Establishment (CFE) and Consent For Operation (CFO) of the Board.
2. The HMWS& SB shall treat the sewage to the following standards

S. No.	Parameters	Standards
1	pH	5.5 to 9.0
2	Temperature	Should not exceed 50C above the receiving water temperature
3	Suspended solids	100 mg/l
4	Oil & grease	10 Mg/l
5	Chemical Oxygen Demand (COD)	250 mg/l
6	Biological Oxygen Demand (BOD)	≤10 mg/l
7	Ammonical Nitrogen	50 mg/l
8	Arsenic (as As)	0.2 mg/l
9	Mercury (as Hg)	0.01 mg/l
10	Lead (as Pb)	0.1 mg/l
11	Cadmium (as Cd)	2.0 mg/l
12	Hexavalent chromium (as Cr+6)	0.1 mg/l
13	Total chromium	2.0 mg/l
14	Zinc (as Zn)	5.0 mg/l
15	Copper (as Cu)	3.0 mg/l
16	Sulphide (as S)	2.0 mg/l
17	Dissolved Phosphates	5.0 mg/l
18	Total residual chlorine	1.0 mg/l
19	Total Nitrogen (as N)	100 mg/l
20	Free ammonia (as NH3)	5.0 mg/l
21	Bio Assay test	90% survival of fish after 96 hours in 100% effluent

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels; Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The facility shall comply with conditions of Directions order dated: 15.07.2020
6. The facility shall install online continuous Effluents monitoring system (OCEMS) and the same shall be connected to TSPCB server:
7. The facility shall install flow measuring device at inlet and outlet and maintain log records
8. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.
9. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class - B & Class - C water quality criteria specified by CPCB.
10. The treated sewage shall be discharged into Durgam cheruvu lake duly meeting the standards stipulated by the Board. The HMWS&SB shall furnish the exact location of disposal point within one month.
11. The HMWS & SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
12. The HMWS & SB shall take measures such that no perceptible odour is observed outside the STP premises particularly in the adjoining colony of Madhpaur Ayappa Society.
13. The HMWS & SB shall provide polishing pond for better performance of STP.
14. The HMWS & SB shall engage trained staff and provide adequate laboratory facility for proper functioning of STP.
15. HMWS & SB shall explore the possibility of providing mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rain days.
16. The HMWS & SB shall provide a mechanism for continuous removal of sludge from the facultative pond without distributing other operations.
17. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
18. The HMWS & SB shall provide online DO analysers with recording facility in the aeration system.
19. The HMWS & SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
20. The solid waste generated from the sludge drying beds shall be used as soil conditioner / manure.
21. The STP discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at

- least once in 3 months and submit the results to Regional Office, T.S. Pollution Control Board.
22. The STP or its activity shall not block the inflow channels into the Durgam cheruvu lake.
 23. The STP shall not dispose any solid waste outside the factory premises and maintain records pertaining to solid waste generation & its disposal.
 24. There STP shall not be any perceptible odour from the industry premises.
 25. The HMWS & SB shall continuously operate the Sewage Treatment Plant and shall meet Board's standards.
 26. M/s. HMWS&SB shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 27. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
 28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 29. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
 30. This Order is issued to the STP without prejudice to the action taken by the Task Force of the Board.
 31. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
 32. The conditions stipulated in this order area without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The HMWS & SB shall give top priority for waste minimization and cleaner production practices.
2. The HMWS & SB shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The HMWS & SB shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The HMWS & SB shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The HMWS & SB shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The HMWS & SB shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The HMWS & SB shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The HMWS & SB shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The HMWS & SB shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The HMWS & SB shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.

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11. The HMWS & SB shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
 12. The HMWS & SB shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
 13. The HMWS & SB shall dispose the e-waste to authorized recyclers / re-processors only.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. HMWS&SB, STP Division No. IV, 5 MLD STP
at Durgam Cheruvu, Madhapur,
Serlingampally, Rangareddy District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,

Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495

Email: jcee-zhyd-tspcb@telangana.gov.in

Annexure-II

15
CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Consent Order No.1407-RR-I/TSPCB/ZOH/CFO/2023- 714

Date: 16.10.2023

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**Durgam Cheruvu 7 MLD STP,
Durgam Cheruvu,
Madhapur, Serlingampally,
Rangareddy District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	2.55 KLD	Shall be treated in STP

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to the DG set of Capacity – 1 x 125 kVA	--	SPM - 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

Durgam Cheruvu 7 MLD STP, Durgam Cheruvu, Madhapur, Serlingampally, Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name of the Hazardous/Solid waste	Hazardous / as defined under HWM Rules,	Quantity	Method of Disposal
1.	STP sludge	28.1 of Sch-I	1500 kg/day	Shall be disposed to sell to pesticide companies.
2.	Waste Oil	5.1 of Sch-I	20 LPA	Shall be sent to authorized waste oil re-processors/

(16)
This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1	Sewage Treatment Plant (STP)	7 MLD

This combined order of Consent and Authorization is valid for a period ending with the 30.06.2028.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
Durgam Cheruvu 7 MLD STP,
Durgam Cheruvu,
Madhapur, Serlingampally,
Rangareddy District.
E-mail: sd1pd4@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

SCHEDULE - A

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1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl. No.	Purpose	Quantity
1	Domestic	3.0 KLD
TOTAL		3.0 KLD

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S.No.	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
4. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
5. The HMWS& SB shall treat the sewage to the following standards:

S. No.	Parameters	Standards
1	pH	5.5 to 9.0
2	Temperature	Should not exceed 50C above the receiving water temperature
3	Suspended solids	100 mg/l
4	Oil & grease	10 Mg/l
5	Chemical Oxygen Demand (COD)	250 mg/l
6	Biological Oxygen Demand (BOD)	≤10 mg/l
7	Ammonical Nitrogen	50 mg/l

8	Arsenic (as As)	0.2 mg/l
9	Mercury (as Hg)	0.01 mg/l
10	Lead (as Pb)	0.1 mg/l
11	Cadmium (as Cd)	2.0 mg/l
12	Hexavalent chromium (as Cr+6)	0.1 mg/l
13	Total chromium	2.0 mg/l
14	Zinc (as Zn)	5.0 mg/l
15	Copper (as Cu)	3.0 mg/l
16	Sulphide (as S)	2.0 mg/l
17	Dissolved Phosphates	5.0 mg/l
18	Total residual chlorine	1.0 mg/l
19	Total Nitrogen (as N)	100 mg/l
20	Free ammonia (as NH ₃)	5.0 mg/l
21	Bio Assay test	90% survival of fish after 96 hours in 100% effluent

6. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.
7. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class – B & Class – C water quality criteria specified by CPCB.
8. The treated sewage shall be discharged into Musi River after meeting the prescribed standards. The HMWS&SB shall furnish the exact location of disposal point within one month.
9. The HMWS&SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
10. The HMWS&SB shall take measures such that no perceptible odour is observed outside the STP premises.
11. The HMWS&SB shall provide polishing pond for better performance of STP.
12. The HMWS&SB shall engage trained staff and provide adequate laboratory facility for proper functioning and monitoring of STP.
13. The HMWS&SB shall explore the possibility of providing mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rainy days.
14. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
15. The HMWS&SB shall provide online DO analysers with recording facility in the aeration system.
16. The HMWS&SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
17. The solid waste generated from the sludge draining beds shall be used as soil conditioner / manure.
18. The HMWS&SB shall not bypass the sewage and shall dismantle the bypass arrangement provided on otherside of the pumping station immediately.
19. The STP discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at least once in 3 months and submit the results to Regional Office-I, T.S. Pollution Control Board, Rangareddy District.

20. M/s. HMWS&SB shall develop 33% of the total ⁽¹⁹⁾ area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
21. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
22. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
23. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
24. The conditions stipulated in this order area without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C

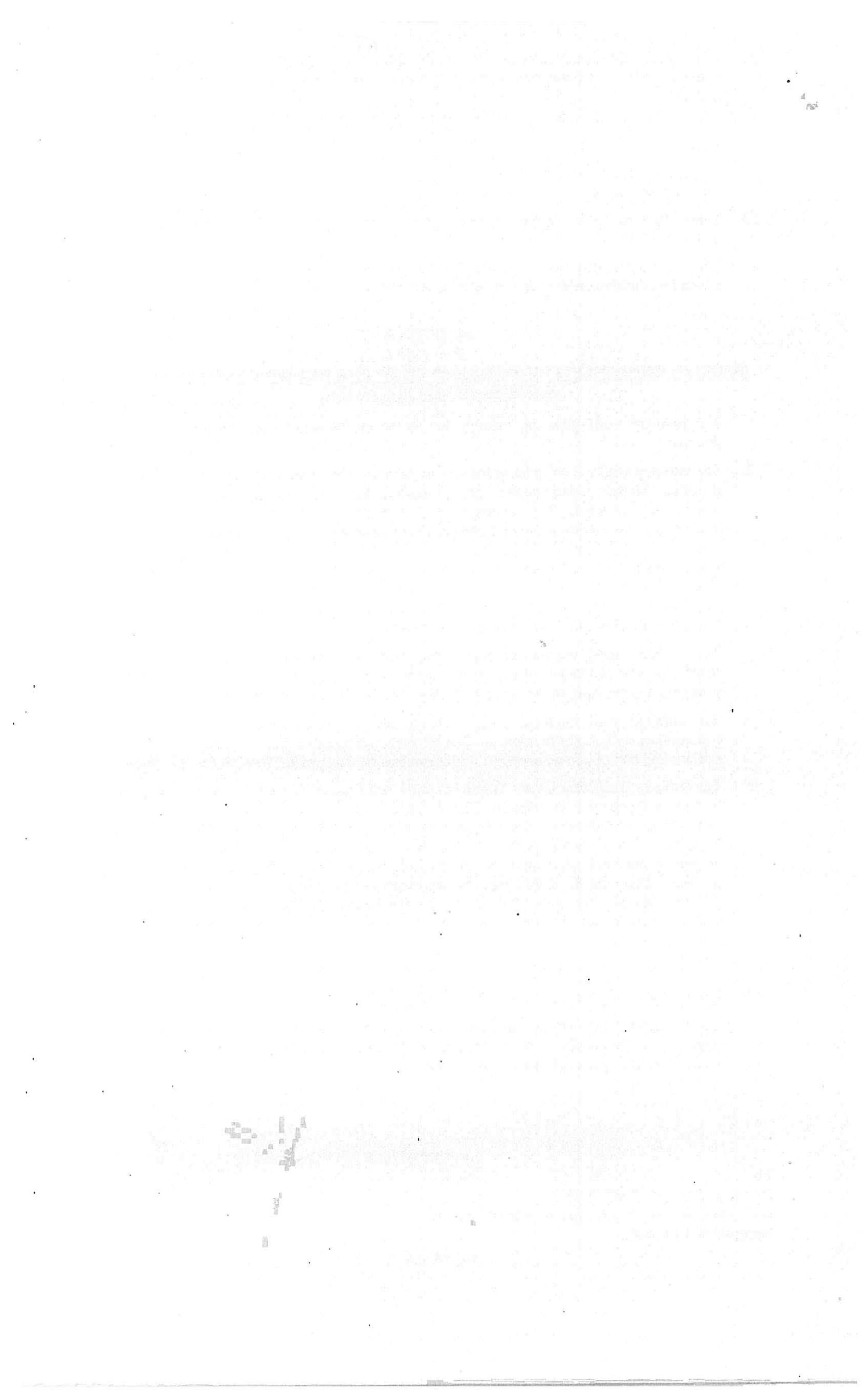
(See Rule 6(2))

**SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTE**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 7 copy manifest system for transportation of waste generated and copies of receipts of consignee shall be submitted the Concerned Regional Office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & other wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with Authorization. In case of Violation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. The Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the certificate/Authorisation/ order of MoEF issued to the Re-user/Recycler units while disposing the waste oil. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
6. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
7. The industry shall maintain good house keeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Durgam Cheruvu 7 MLD STP,
Durgam Cheruvu, Madhapur, Serlingampally,
Rangareddy District.



Real Time Data Acquisition And Monitoring

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Annexure - III

Site Name: HMWS & SB, STP Division No.IV,5 MLD STP (Durgam Cheruvu)

Report: Custom Report

From Date: 2024/12/25 00:00:00 To Date : 2024/12/28 00:15:00

Description	STP-COD - (mg/l) Raw	STP-BOD - (mg/l) Raw	STP-TSS - (mg/l) Raw	STP-pH - (pH) Raw	STP-Flow - (m3/hr) Raw
Prescribed Standards	0 - 250	0 - 10	0 - 100	5.5 - 9	0 -
Maximum Data	42.0	5.2	3.6	6.8	270.6
Minimum Data	34.3	4.1	2.2	6.8	101.5
Geometric Mean	37.7	4.57	2.83	6.8	185.64
Median	36.9	4.5	2.65	6.8	183.2
Standard Deviation	2.63	0.37	0.53	0.0	46.78
Maximum Value At Time	2024-12-27 00	2024-12-27 00	2024-12-27 16	2024-12-25 00	2024-12-28 00
Minimum Value At Time	2024-12-25 00	2024-12-25 00	2024-12-28 00	2024-12-25 00	2024-12-25 00
Valid Data Points	10	10	10	10	10
Total Data Points	10	10	10	10	10
Data Availability %	100.0%	100.0%	100.0%	100.0%	100.0%

Sl No	Time	STP-COD - (mg/l) Raw	STP-BOD - (mg/l) Raw	STP-TSS - (mg/l) Raw	STP-pH - (pH) Raw	STP-Flow - (m3/hr) Raw
1	2024-12-25 00	34.3	4.1	2.3	6.8	101.5
2	2024-12-25 08	35.3	4.2	2.5	6.8	183.3
3	2024-12-25 16	39.0	4.6	3.5	6.8	218.8
4	2024-12-26 00	36.8	4.5	2.7	6.8	167.8
5	2024-12-26 08	38.2	4.5	3.0	6.8	173.0
6	2024-12-26 16	37.0	4.6	2.6	6.8	213.5
7	2024-12-27 00	42.0	5.2	3.5	6.8	135.8
8	2024-12-27 08	36.6	4.5	2.4	6.8	209.0
9	2024-12-27 16	42.0	5.2	3.6	6.8	183.1
10	2024-12-28 00	35.8	4.3	2.2	6.8	270.6

Report Details: RORangareddy | 2025-01-18 11:35:46 | Custom Report

Real Time Data Acquisition And Monitoring

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Annexure-IV

Site Name: Durgam Cheruvu 7 MLD STP

Report: Custom Report

From Date: 2024/12/25 00:00:00 To Date : 2024/12/28 07:00:00

Description	STP_Outlet-pH - (pH) Raw	STP_Outlet-COD - (mg/l) Raw	STP_Outlet-BOD - (mg/l) Raw	STP_Outlet-TSS - (mg/l) Raw	STP_Outlet-Flow - (m3/hr) Raw	STP_Outlet-Totalizer - (m3) Raw
Prescribed Standards	5.5 - 9	0 - 250	0 - 10	0 - 100	0 -	0 -
Maximum Data	7.5	29.1	6.0	7.1	NA	NA
Minimum Data	7.4	23.0	4.8	5.4	NA	NA
Geometric Mean	7.42	24.47	5.07	5.79	NA	NA
Median	7.4	23.9	4.95	5.65	NA	NA
Standard Deviation	0.04	1.77	0.36	0.5	NA	NA
Maximum Value At Time	2024-12-25 08	2024-12-28 00	2024-12-28 00	2024-12-28 00	NA	NA
Minimum Value At Time	2024-12-25 00	2024-12-26 08	2024-12-25 08	2024-12-25 08	NA	NA
Valid Data Points	10	10	10	10	0	0
Total Data Points	10	10	10	10	10	10
Data Availability %	100.0%	100.0%	100.0%	100.0%	0.0%	0.0%

Sl No	Time	STP_Outlet-pH - (pH) Raw	STP_Outlet-COD - (mg/l) Raw	STP_Outlet-BOD - (mg/l) Raw	STP_Outlet-TSS - (mg/l) Raw	STP_Outlet-Flow - (m3/hr) Raw	STP_Outlet-Totalizer - (m3) Raw
1	2024-12-25 00	7.4	24.6	5.1	5.7	NA	NA
2	2024-12-25 08	7.5	23.2	4.8	5.4	NA	NA
3	2024-12-25 16	7.5	23.8	4.9	5.5	NA	NA
4	2024-12-26 00	7.4	23.6	4.9	5.6	NA	NA
5	2024-12-26 08	7.4	23.0	4.8	5.5	NA	NA
6	2024-12-26 16	7.4	23.8	4.9	5.6	NA	NA

SI No	Time	STP_Outlet-pH - (pH) Raw	STP_Outlet-COD - (mg/l) Raw	STP_Outlet-BOD - (mg/l) Raw	STP_Outlet-TSS - (mg/l) Raw	STP_Outlet-Flow - (m3/hr) Raw	STP_Outlet-Totalizer - (m3) Raw
7	2024-12-27 00	7.4	24.0	5.0	5.7	NA	NA
8	2024-12-27 08	7.4	24.1	5.0	5.7	NA	NA
9	2024-12-27 16	7.4	25.5	5.3	6.1	NA	NA
10	2024-12-28 00	7.4	29.1	6.0	7.1	NA	NA

Report Details: RORangareddy | 2025-01-18 11:38:06 | Custom Report

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Annexure-V
HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No: W.P.Nos.9819 of 2008 and 24077 of 2009 and

SUOMOTU W.P.(PIL).No.10 of 2023

PROCEEDING SHEET

Sl. No.	Date	ORDER	OFFICE NOTE
9.	19.06.2024	<p><u>CJ & JAK,J</u></p> <p><u>SUOMOTU W.P.(PIL).No.10 of 2023</u></p> <p>Mr. A. Sudershan Reddy, learned Advocate General appears for the State.</p> <p>Mr. G. Narender Reddy, learned counsel appears for respondent Nos.6 and 5 in SUOMOTUWP(PIL).No.10 of 2023 and W.P.No.9819 of 2008 respectively.</p> <p>Mr. V. Siddhartha Goud, learned counsel appears for Mr. V. Narsimha Goud, learned Standing Counsel for Hyderabad Metropolitan Development Authority in all the matters.</p> <p>This Court by order dated 22.12.2023 in order to ascertain the causes of pollution and to restore and preserve the Durgam Cheruvu lake, has appointed an Expert Committee to inspect the site and submit a report with regard to causes of pollution as well as the measures which are required to be undertaken to protect and preserve the lake in question.</p> <p>Thereafter, on 13.03.2024, learned Advocate General after perusing the report dated 11.03.2024</p>	<p>Transferred to i/o folder, before corrections, if any.</p>

submitted by the Expert Committee submitted that as per the instructions all short term measures indicated by the Committee shall be implemented in respect of the lake in question.

This Court requested the Expert Committee to visit the site and submit a comprehensive report with regard to compliance of short-term measures to be undertaken by the State Government. The Expert Committee in compliance of the aforesaid order has submitted a detailed report on 24.04.2024.

We have heard the learned Advocate General and have perused the aforesaid report submitted by the Expert Committee.

In the light of the report dated 24.04.2024 submitted by the Expert Committee, we direct that the following measures shall be undertaken by the State Government and the compliance report shall be filed before us on or before the next date of hearing:-

- (i) Stormwater drain to be constructed to ensure that no sewage enters the lake. In addition, the respondents shall ensure that a strong wall is constructed at interception and diversion structures i.e., at the inlet in place of controlling regulator, which is being handled manually to avoid the flow of sewage into the lake.

	<p>(ii) Strong compound wall shall be made around the whole periphery of the lake since there are many openings from adjoining communities.</p> <p>(iii) Mechanized boating in the lake has to be stopped as many oil patches were observed on the corners of the lake and instead pedalling boats could be used.</p> <p>(iv) The action for Standard Operating Procedure (SOP) for regular silt removal from the lake bed shall be formulated by the respondents and action initiated on the basis of the aforesaid SOP shall be reported to this Court on or before the next date of hearing.</p> <p>(v) Proper documentation shall be made with regard to removal of silt from interception and diversion structures.</p> <p>(vi) Record shall be maintained for the works carried out in relation to monitoring and maintaining of stormwater drains.</p> <p>(vii) A detailed SOP shall be prepared for monitoring the quality of lake water and sediment.</p> <p>(viii) The water and sediment samples in different locations of the lake to be collected and analysed.</p> <p>(ix) The respondents shall ensure that the lake water and sediment quality is monitored before and</p>	
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after immersion of Ganesh idols.

(x) Action shall be initiated for construction of a separate drain for stormwater discharge into the lake.

(xi) The work of preparation of videography creating public awareness in respect of preservation of the lake which has already been initiated shall be completed.

(xii) A detailed SOP for soil conservation of the lake, bank/slope erosion control measures, afforestation, drainage improvements and diversion of silt carrying channels away from the lake shall be prepared.

List for further orders on 19.08.2024.

CJ (AAJ)

JAK,J

Note: Issue C.C. today.
ES

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.301 of 2024 (SZ)

[Earlier O.A. No.1240 of 2024 (PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the news item in The Deccan Chronicle dt. 30.09.2024 titled "Durgam Cheruvu shut as sewage and waste pollute lake".

WITH

Telangana State Pollution Control Board,
Through its Member Secretary,
Hyderabad and ors.



...Respondent(s)

Date of hearing: 03.12.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Ms. Lavanya represented
Mr. T. Sai Krishnan for R1.
Mr. R. Thirunavukarasu for R2.
Dr. D. Shanmuganathan represented
Mrs. H. Yasmeen Ali for R4.

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ORDER

1. The above Original Application has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.1240 of 2024 (PB) based on the news item published in 'The Deccan Chronicle' dated 30.09.2024 titled, "**Durgam Cheruvu shut as sewage and waste pollute lake**", which has been transferred to this Bench and renumbered as Original Application No.301 of 2024 (SZ).

2. Let the notices be issued to the respondents through the Tribunal.

3. The learned counsel Ms. Lavanya representing Mr. T. Sai Krishnan accepts notice on behalf of Respondent No.1, Mr. R. Thirunavukarasu accepts notice on behalf of Respondent No.2 and Dr. D. Shanmuganathan representing Mrs. H. Yasmeeen Ali accepts notice on behalf of Respondent No.4.

4. Post the matter on **20.02.2025**. Meanwhile, the respondent authorities are directed to file their respective reports/replies.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.301/2024(SZ)
03rd December, 2024. Mn.